

made by C.S.O. for the per capita income of India at current prices indicates that it was Rs. 305.60 in 1960-61. It is to be noted that because of differences in methodology, the national and State income figures are not strictly comparable.

(b) According to the latest estimates available for 1978-79, the per capita incomes of India and Uttar Pradesh at current prices were Rs. 1249 and Rs. 930 and at constant prices (1970-71) Rs. 712 and Rs. 509 respectively. The estimates of per capita income for Ghazipur are not available, as districtwise estimates of per capita income are not available for the country. As indicated in the reply at (a) the national and State income figures are not strictly comparable.

**Aircrafts used by P.M. during
Assembly Elections**

6210. SHRI R. L. P. VERMA: Will the Minister of DEFENCE be pleased to state:

(a) the figures regarding the total number of aircrafts of the Indian Air Force, category-wise, used by the Prime Minister for the Congress (I) Party campaigning for the State Legislative Assemblies' elections since the notifications for these elections were issued on April 25 to the end of May;

(b) the number of kilometres traversed by each category of the aircraft; and

(c) the number of new helipads constructed for use during this period, and the head under which the cost of their construction has been debited?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b). Type of aircraft, their number and the

distance travelled in each category is given below:—

Type of aircraft/helicopter	Number	KMs covered
TU—124 aircraft	2	16362
HS—748 aircraft	6	6724
Mi—8 helicopter	17	18012
Chetak helicopter	2	360

(c) Construction of new helipads, where necessary, is done by the concerned State Government and therefore Government of India do not have any information in this regard.

**Representations from Assistants for
Fixation of Seniority for Promotion of
Section Officers**

6211. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the Supreme Court decision on the writ petition filed by an Assistant in 1976, several other Assistants represented to demand fixation of their seniority vis-à-vis those appointed on the basis of selection tests strictly from the date they are working as Assistants for purposes of promotion to the post of Section Officers;

(b) if so, whether any decision has been taken thereon; if so, the details thereof; and whether revised seniority lists have been or are being issued in the light thereof;

(c) the reasons for delay in fixing their seniority and issuance of fresh seniority lists in the light of the Supreme Court verdict; and

(d) the number of Assistants who have retired as such since 1976, while staff awaiting fixation of their seniority for promotion in view of the said verdict?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c). Yes, Sir. Some representations from Assistants have been received for fixation of seniority according to the following order of the Supreme Court dated 10-12-79:—

“We are not inclined to pass any specific order in this case specially in the light of the Attorney General’s report. Certainly the petitioners’ difficulty in going to the Writ Court over again may be obviated if only the Central Government would consider any representation made by the petitioners in the light of the legal opinion, it may take either from Phadke or Attorney General. We are sure that the Government will give fair consideration and make just directions.”

As per directions above the representations so far received have been referred alongwith other necessary papers to the Senior Government advocate (Shri Phadka) for obtaining legal opinion, which is still awaited. Further action will be taken on receipt of the legal opinion.

(d) The number of such Assistants, if any, will be known only when a decision is taken in the matter on receipt of the advice of the Senior Government advocate.

STATEMENT CORRECTING THE REPLY TO USQ NO. 3491 DT. 9-7-1980 RE. WORKING OF BHARAT ELECTRONICS AT GHAZIABAD AND AT BANGALORE

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): In the last line of answer given to part (a) of the Unstarred Question No. 3491 in the Lok Sabha on 9th July, 1980, regarding working of Bharat Electronics at Ghaziabad and at Bangalore, the words “Septeber 1979” should be read as “September, 1978”.

2. The above inaccuracy in the answer to part (a) of the said Unstarred Question occurred owing to a typographical error.

3. Necessary action to correct the answer was initiated as soon as the discrepancy in the reply came to notice.

12.42 hrs.

RE: QUESTION OF PRIVILEGE

MR. SPEAKER: On 25th July, 1980, Shri Mani Ram Bagri gave notice of a question of privilege that *Patriot*, an English daily of New Delhi, in its issue dated 25 July, 1980, while reporting about the proceedings of the House regarding notice of adjournment motion on the deterioration of law and order situation in the Capital had misreported the party affiliation of Shri Jaipal Singh Kashyap. Shri Jaipal Singh Kashyap, who is the leader of the Janata (S) (Raj Narain) Group in Lok Sabha was shown as belonging to Lok Dal.

I had taken up the matter with the Editor of *Patriot*. In his reply, the Editor has expressed his sincere regrets for the mistake. He has also published a correction in the *Patriot* of 30 July, 1980.

The regret expressed by the Editor of *Patriot* may be accepted and the matter may be treated as closed.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given a notice of privilege motion against the Finance Minister, Shri R. Venkataraman for misleading the House on Pitts aircraft.

MR. SPEAKER: I have referred it to him.

(Interruptions)

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, the jute prices in West Bengal have collapsed. The